

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

(8)

O.A. NO: 376/91

199

T.A. NO: ----

DATE OF DECISION 10-7-1992

S.N.Korgaonkar

Petitioner

None

Advocate for the Petitioners

Union of India Versus
and ors.

Respondent

Mr.R.C.Kotiankar

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. Justice S.K.Dhaon, Vice-Chairman

The Hon'ble ~~Mr.~~ Ms.Usha Savara, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

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MD

Suy
(S.K.DHAON)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.376/91

Subhash Narayan Korgaonkar .. Applicant

vs.

Union of India and ors. .. Respondents

Coram: Hon'ble Shri Justice S.K.Dhaon
Vice-Chairman

Hon'ble Ms.Usha Savara, Member(A)

Appearances:

1. None for the applicant.
2. Mr.R.C.Kotiankar
Counsel for the
Respondents.

ORAL JUDGMENT: Date: 10-7-1992
(Per S.K.Dhaon, Vice-Chairman)

The order dtd. 7th July,1989
suspending the applicant from service is
being impugned in the present application.

2. The respondents are represented.
The learned counsel for the respondents states
that disciplinary proceedings are, now, almost
on the verge of completion. Be that as it may,
we direct that the final orders shall be
passed by the punishing authority within a
period of six weeks from today at the latest.
We also direct that, in case final order is
not passed within the time specified, the
suspension order dt. 7th July,1989 shall
be revoked.
It stand automatically ~~extinct~~. Thereafter, it will
be open for the authorities concerned to act
according to the law. With these directions the
application is disposed of.

3. A copy of the order may be given
to the learned counsel for the respondents,
if possible today itself.

S. Savara
(USHA SAVARA)
MD Member(A)

S.K.Dhaon
(S.K.DHAON)
Vice-Chairman